

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, BOMBAY

R.P.NO. 35/93

in

OA.NO. 1240/92

Shri V.K.Verma

... Applicant

V/S.

Union of India & Ors.

... Respondents

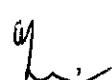
CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande  
Hon'ble Member (A) Shri M.Y.Priolkar

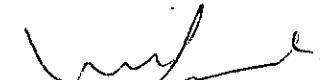
Tribunal's Order by Circulation

Dated: 26.11.1993

(PER: M.S.Deshpande, Vice Chairman)

We have passed reasoned order on 16.3.1993  
in OA.NO.1240/92 dealing with the contentions which  
were raised. There is no new material which calls for  
consideration by the review application which could  
not have been placed before us when the order dated  
16.3.1993 was passed. No error apparent on the face  
of the record has been pointed out and hence this  
review application is dismissed.

  
(M.Y.PRIOLKAR)  
MEMBER (A)

  
(M.S.DESHPANDE)  
VICE CHAIRMAN

mrj.